

have also participated in trade fairs in China to enhance awareness about Indian products. The first meeting of India-China Trade Remedies Cooperation Mechanism was held on 19th June, 2009 in Beijing. The purpose of the meeting was to have an exchange of views and to better understand each other's practices including investigation procedures.

Meeting between India and US under Trade Policy Forum

†2155. SHRI RAVI SHANKAR PRASAD:
SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that recently a meeting was held between India and USA under Trade Policy Forum;
- (b) if so, the suggestions given by USA to India in the said meeting;
- (c) India's reaction on these suggestions and the details of suggestions accepted;
- (d) whether India also gave some suggestions in the meeting; and
- (e) if so, the details thereof and the details of suggestions accepted by US?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) India-US Trade Policy Forum meeting, co-chaired by Shri Anand Sharma, Minister of Commerce and Industry on Indian side and Ambassador Ron Kirk, United States Trade Representative on US side, was held at New Delhi on 26.10.2009. During the meeting both sides agreed to continue their dialogue to boost bilateral trade under five Focus Groups: Agriculture, Innovation and Creativity, Investment, Services and Tariff and Non-Tariff Barriers.

No consensus in meetings of WTO members

†2156. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the meetings of WTO members during the last many years have been concluding without reaching any consensus;
- (b) if so, the reasons therefor;
- (c) the major issues discussed in these meetings; and
- (d) the details of the opinions expressed by developed and developing countries on these issues?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) The Doha Round of trade negotiations at the World Trade Organisation. (WTO), which began in 2001, is still underway.

(b) In the WTO, decisions on any issue are taken on the basis of consensus amongst all its Members, which number 153 at present. The process of negotiation amongst 153 members is

†Original notice of the question was received in Hindi.

often a cumbersome one. While the years 2007 to 2009 have seen intensive discussions in the WTO and progress achieved on several complex subjects, differences still persist in many areas.

(c) The negotiations cover several areas such as agriculture, market access for non-agricultural products, Trade-related intellectual property rights, rules (covering antidumping and subsidies), trade facilitation etc. The conduct, conclusion and entry into force of the outcome of the negotiations are parts of a single undertaking, *i.e.* “nothing is agreed until everything is agreed”.

(d) In the negotiations, developing countries are seeking an ambitious, balanced and development — oriented outcome that would include adequate and appropriate Special and Differential Treatment (S&DT) to, *inter alia*, safeguard their food, livelihood security and rural development needs and to protect their sensitive industrial tariff lines. Developed countries too have both their defensive and offensive concerns. They are seeking greater market access into developing countries while safeguarding their domestic support programmes and sensitive tariff lines. The challenge in the negotiations is to balance various interests in order to arrive at an outcome that would be agreed to by all Members.

SEZs notified in Andhra Pradesh

2157. SHRI NANDAMURI HARIKRISHNA:
SHRI M.V. MYSURA REDDY:
SHRI PENUMALLI MADHU:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is true that Andhra Pradesh is having the highest number (68) of notified SEZs in the country;

(b) if so, the sector-wise details thereof;

(c) the number of formal approvals given for setting up of SEZs in the country;

(d) the progress of 68 SEZs notified and by when they will become fully operational;

(e) whether it is a fact that nearly 10,000 hectares of area in Andhra Pradesh has been notified; and

(f) if so, how much land has so far been acquired for SEZs, SEZ-wise and sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The list of notified SEZs in the State of Andhra Pradesh alongwith sector and land is given in Statement (See below).

(c) 570 SEZs have been formally approved as on date.

(d) Of 73 notified SEZs in the State of Andhra Pradesh, 19 are already exporting. Besides, Visakhapatnam SEZ as set up the Central Government is also operational.

(e) and (f) Land being State subject, land for SEZs is acquired as per the rules and procedure followed by the State.